

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O. A. No. 177/2022**

IN THE MATTER OF:

ABHIST KUSUM GUPTA

..... APPLICANTS

VERSUS

STATE OF U.P. & ORS.

..... RESPONDENTS

NDOH: 14.07.2023**INDEX**

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RESPONDENT NO. 9

Through

Dated: 13.07.2023
New Delhi


CHAUDHARY LAW OFFICES

Advocates

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ABHIST KUSUM GUPTA APPLICANTS

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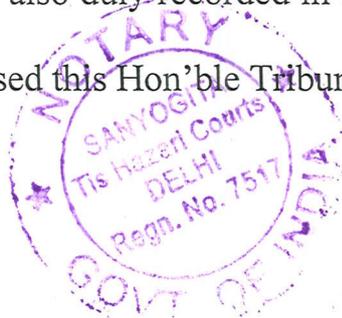
**ACTION TAKEN REPORT/COMPLINANCE AFFIDAVIT FOR
AND ON BEHALF OF THE RESPONDENT NO.9/GREATER
NOIDA AUTHORITY**

I, Vivek Kishor Singh, S/o- Sri Nand Kishor Singh, Aged about 26 years, working as Manager, Engineering Department, with Greater Noida Authority, having office at Work Circle-VIII, Plot No.1, Sector-K.P.-IV, Greater Noida, Gautam Buddha Nagar-201310, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am working as Manager, Engineering Department with Greater Noida Industrial Development Authority and as such in my official capacity I am well conversant with the facts and circumstances of the facts and circumstances of the present case and therefore competent to swear the instant affidavit.

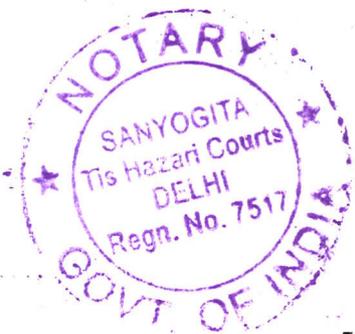


2. That this Hon'ble Tribunal vide its Order dated 12.10.2022 passed in the above captioned matter directed the Greater Noida Authority to file an action taken report with respect to amelioration of ponds falling within the ambit of Greater Noida Authority.
3. That the Greater Noida Authority in due compliance of aforesaid Order dated 12.10.2022 passed by this Hon'ble Tribunal filed an Action Taken report in the form of compliance affidavit on 07.02.2023 thereby detailing out measure taken by the Authority for amelioration/rejuvenation of the ponds falling within its ambit. It is submitted the present Action Taken Report/Compliance Affidavit is being filed by the Greater Noida Authority in furtherance of its said earlier compliance affidavit dated 07.2.2023.
4. It is submitted with great respect that there are total 281 ponds within the ambit of Greater Noida Authority which has been categorized as under in the Short Reply/Counter Affidavit dated 11.10.2022 and also duly recorded in the aforesaid Order dated 12.10.2022 passed this Hon'ble Tribunal:



A.	Ponds which are in existence fully or partially	215 ponds
B.	Ponds on which development work like road, green belt, public utility houses, Smarak park etc	07 ponds
C.	Ponds on which factory, group housing, industrial plots have been allotted	05 ponds
D.	Ponds on which dense population exited even before the same came to be vested with Greater Noida on 28.12.2020 and as such it is the prerogative of District Administration to clear the encroachment in terms of section 67 of the Revenue Code	54 ponds
	Total	281 Ponds

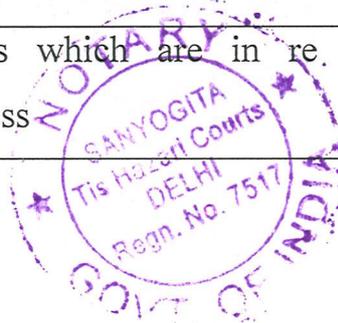
5. It is submitted that the so far as category "A" is concerned, the same has been sub-divided into two phases for the purpose of



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developing/increasing the ameliorative value of the said category of ponds. It is humbly submitted that in the first phase of development total 169 ponds have been identified with respect to which work may get completed by the end of this year as has been stated in the earlier action taken report/compliance affidavit dated 07.02.2023 also whereas in the second phase of development 46 ponds shall be developed immediately thereafter. It is further submitted that the details of amelioration of ponds falling in the first phase of development are as under:

Sl. No.	Description	No. of Ponds
1.	Fully rejuvenated ponds by the Authority	10
2.	Ponds where rejuvenation work is in progress.	104
3.	Ponds with regard to which work tender is in the process of approval.	2
4.	Ponds with regard to which bond relating to work tender is in the process of approval.	8
5.	Ponds where rejuvenation work is under process under "Aadarsh Gram Yojana"	8
6.	Ponds which are in re. e-tendering process	6



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7.	Rejuvenation work of ponds earlier completed with the help of NGO	17
8.	Rejuvenation work of ponds recently completed with the help of NGO	12
9.	Rejuvenation work being carried out presently with the help of NGO	2
	Total	169

6. That the Answering Respondent with permission of this Hon'ble Tribunal placing certain photographs by way of illustration showing the some of the fully rejuvenated ponds and also showing some of the ponds where the work is going on war level. Copies of such photographs showing rejuvenated ponds as well as ponds where work for rejuvenation of ponds are in progress are being annexed herewith and marked as **ANNEXURE-1 (COLLY.)**

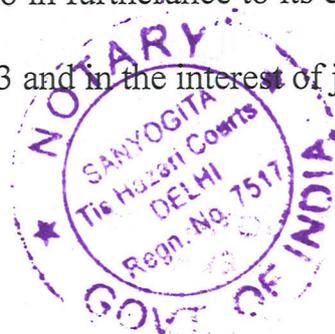
7. That so far as the ponds falling in category "B" & "C" are concerned it is submitted that the Planning Department of the Greater Noida Authority have already initiated process for identification of the land for the purpose of development of the said categories of ponds on some alternate place in terms of Government Order dated 03.06.2016 however identification of



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land for the said purpose is taking time due to involvement of various government agencies.

8. That so far as the ponds falling in category 'D' is concerned, this Hon'ble Court may issue appropriate directions to the revenue authority for removal of encroachment. It may be pertinent to mention herein that the revenue authority had been vested with the right, title & interest of these ponds prior to 28th of December, 2020 and under the Revenue Code it the revenue authority only, which is empowered to remove the encroachment in view of section 67 of the UP Revenue Code, 2006. It is further pertinent to mention here that the Greater NOIDA Authority has earlier sent several letters to the district administration requesting for removal of the encroachment as per law and the same is also mentioned in its earlier compliance affidavit dated 07.02.2023 also.
9. That the instant Action taken report is being filed for and on behalf of Greater Noida Authority in due compliance of the order dated 12.10.2022 and the Order dated 08.02.2023 passed by this Hon'ble Tribunal and also in furtherance to its earlier compliance affidavit dated 07.02.2023 and in the interest of justice.



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10. That the Greater Noida Authority has great respect and regard for this Hon'ble Tribunal and as such it is fully committed to comply any direction passed by this Hon'ble Tribunal. It is humbly submitted that although strenuous effort is being made by the Authority to complete the rejuvenation work of the ponds in the earliest possible time however nature of work is such that the same is taking some time.

11. I say that the contents hereof are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed thereof.

[Handwritten signature]

DEPONENT

VERIFICATION

Verified at New delhion this ^{13th JUL 2023} day of , 2023 that the contents of the above affidavit are true and correct to the best of knowledge and belief and nothing material has been concealed therefrom.

Nishi Kant Singh
2/396/2016



ATTESTED
[Handwritten signature]
 NOTARY PUBLIC
 DELHI (INDIA)
 13th JUL 2023

[Handwritten signature]

DEPONENT

Completed

8

Milak Lachhi Village Pond

Pre Intervention Picture



Post Intervention Picture



Navada Village Pond

Pre Intervention Picture



Post Intervention Picture



Makoda Village Pond

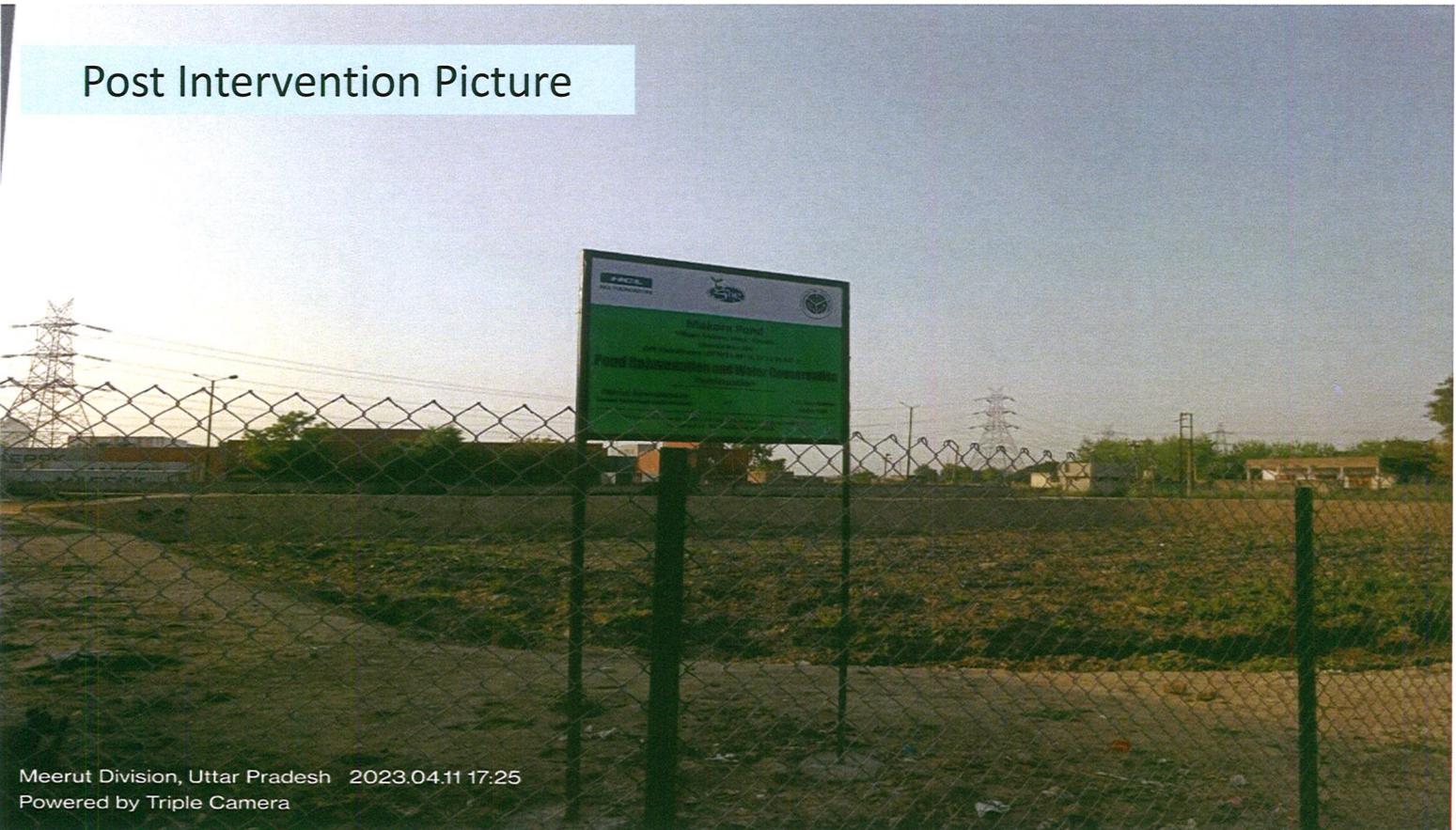
Pre Intervention Picture



Shot on OnePlus
Powered by Triple Camera

2022/09/12
10:30

Post Intervention Picture



Meerut Division, Uttar Pradesh 2023.04.11 17:25
Powered by Triple Camera

Saini Village Pond

Pre Intervention Picture



Shot on OnePlus
Powered by Triple Camera

2022/06/20
11:02

Post Intervention Picture



Roshanpur Village Pond

Pre Intervention Picture



Post Intervention Picture



Currently water hyacinth removal through machinery is in process

Bagpur Village Pond

Pre Intervention Picture



Post Intervention Picture



Atai Muradpur





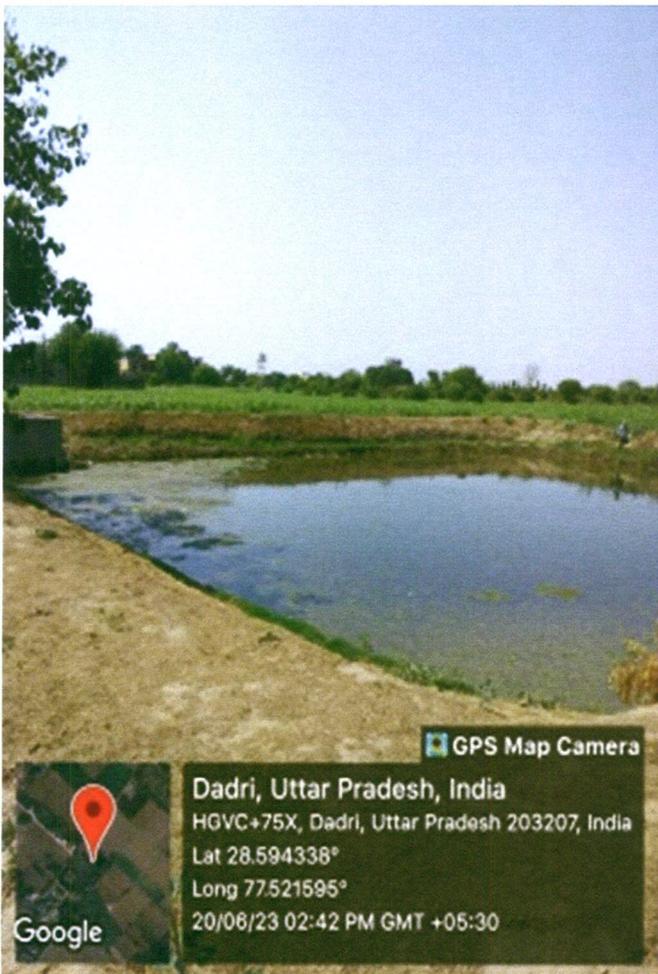


GPS Map Camera



Google

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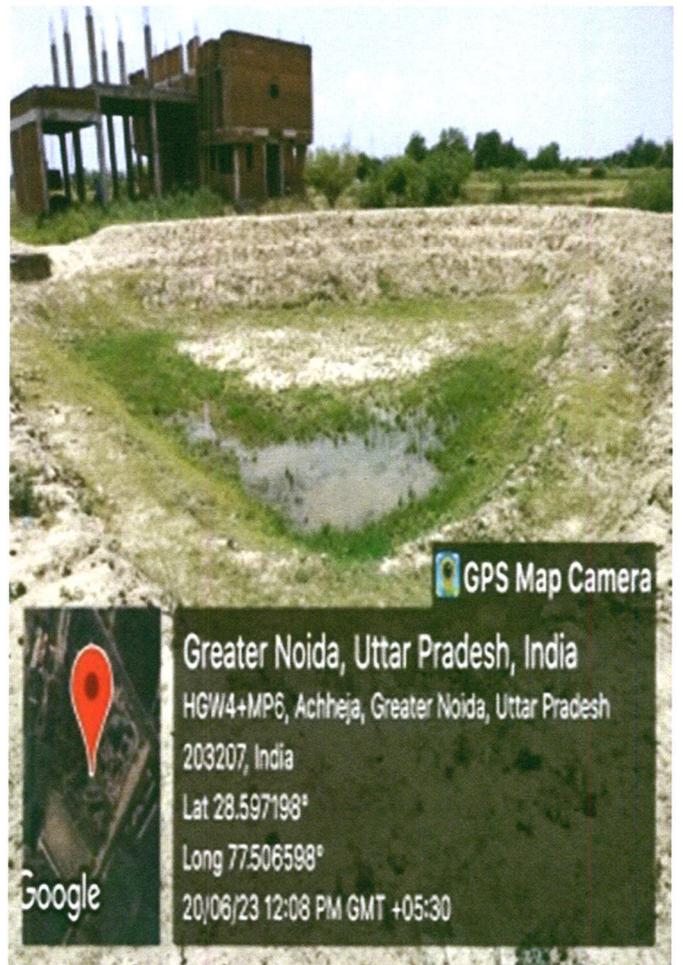


GPS Map Camera



Google

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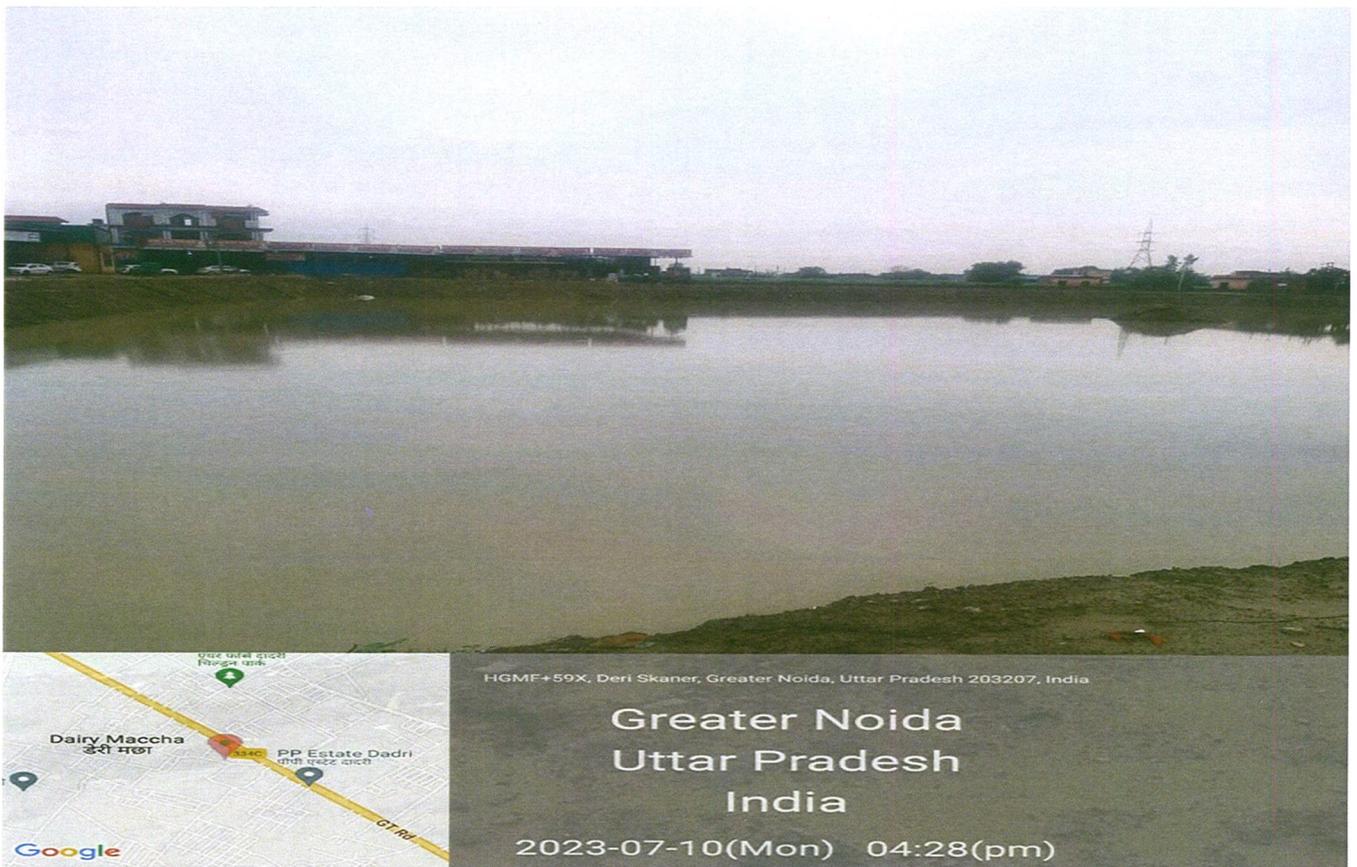
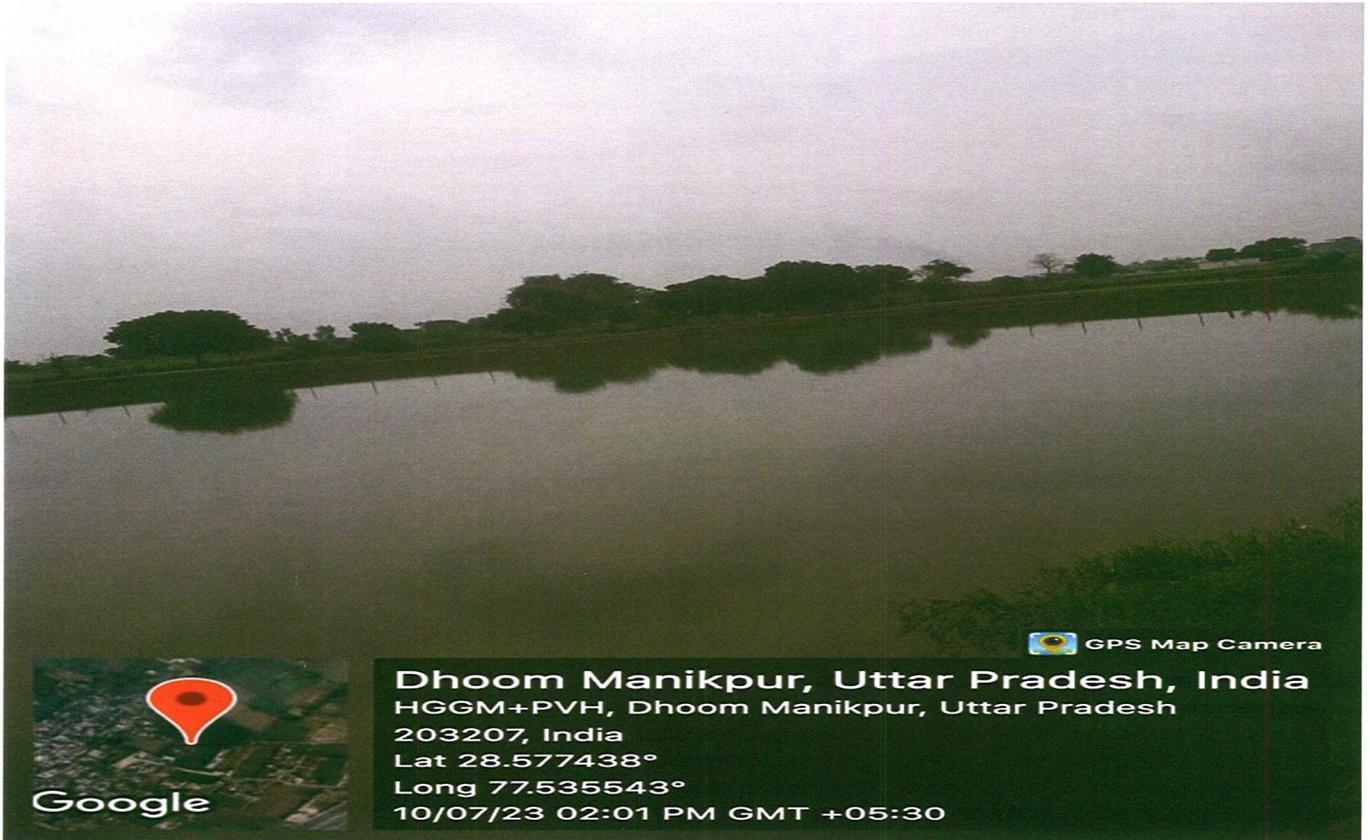
GPS Map Camera

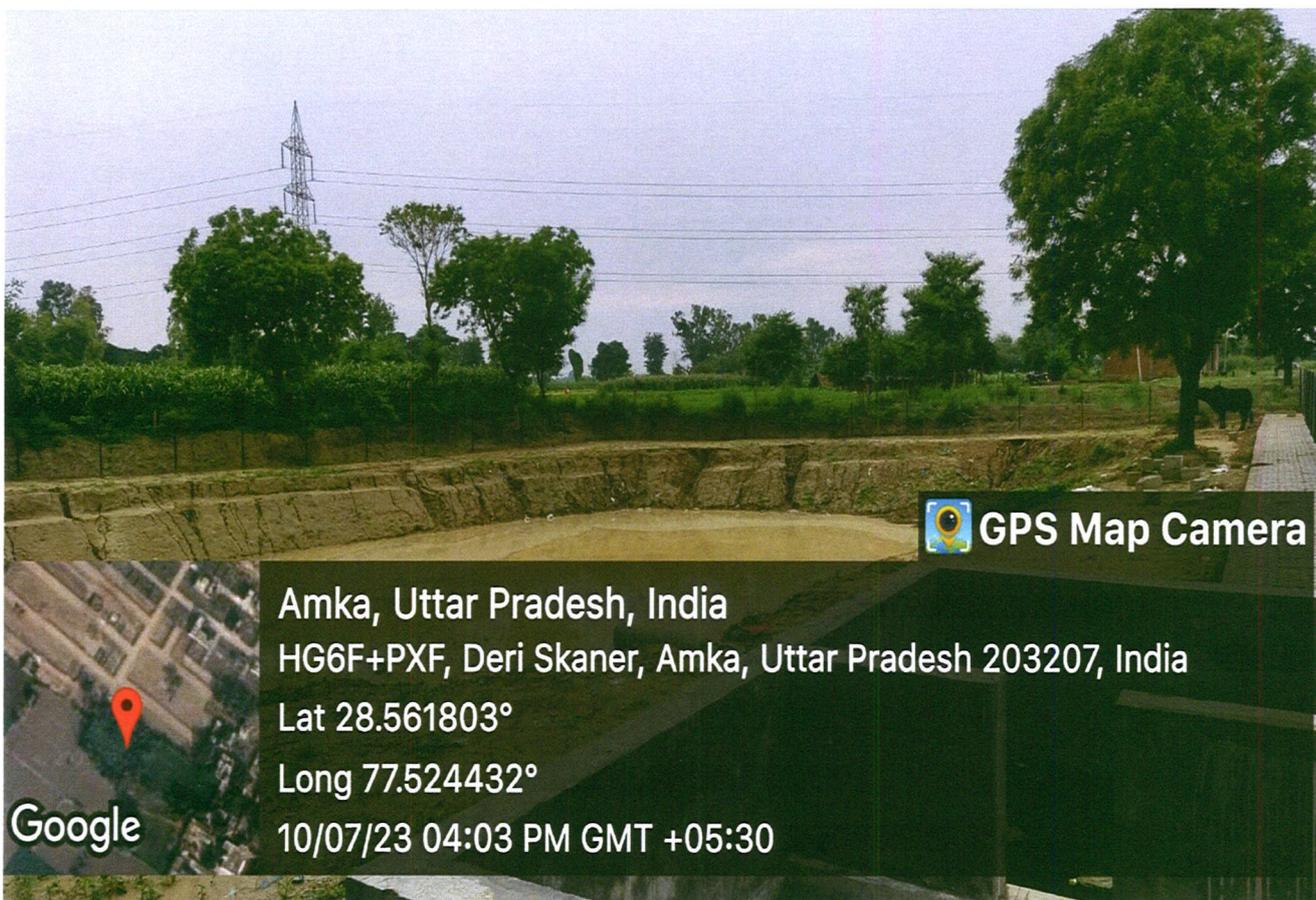


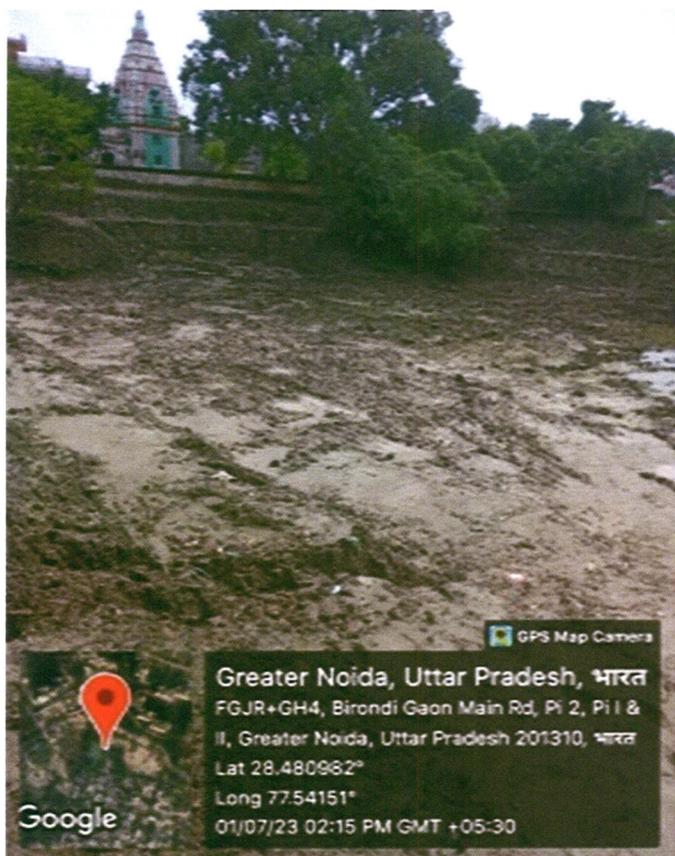
Google

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 203207, India
 Lat 28.597198°
 Long 77.506598°
 20/06/23 12:08 PM GMT +05:30

कार्य प्रगति में है।









GPS Map
Camera Lite

FHM5+C2C, Sector MU, Greater Noida, Uttar Pradesh 201310, India

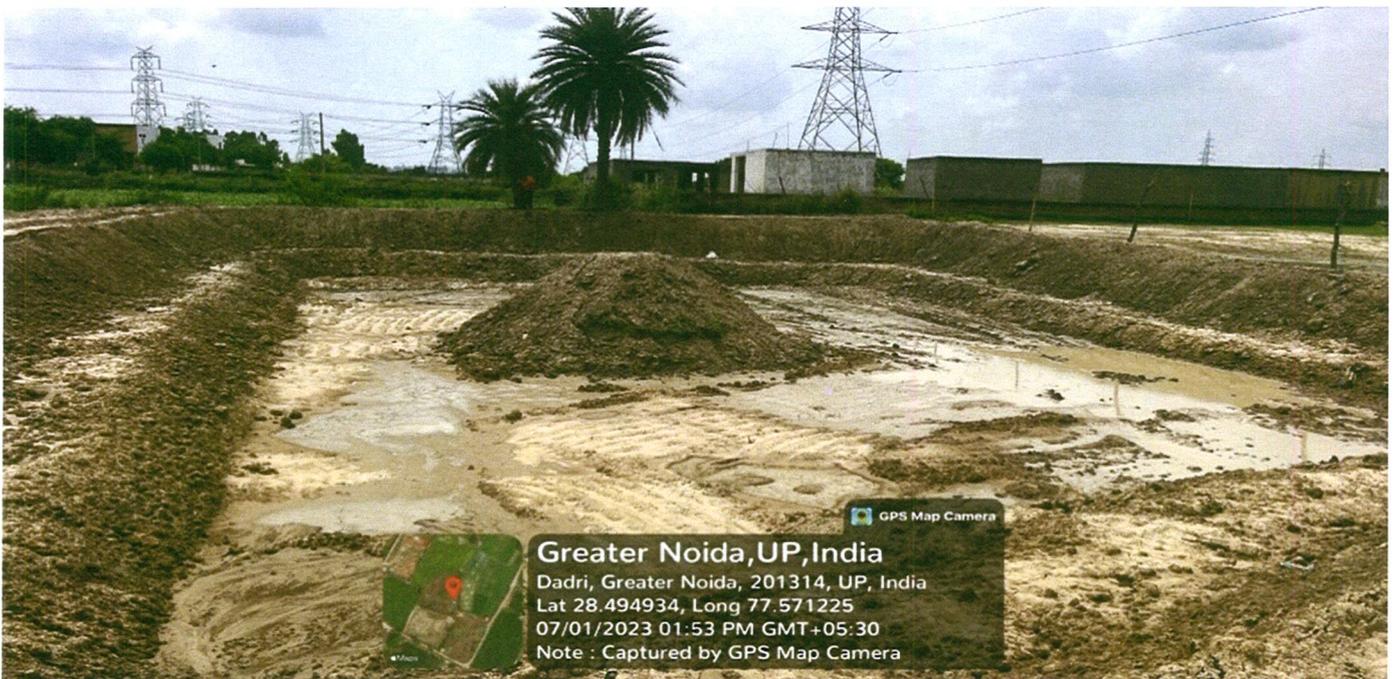
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GPS Map
Camera Lite

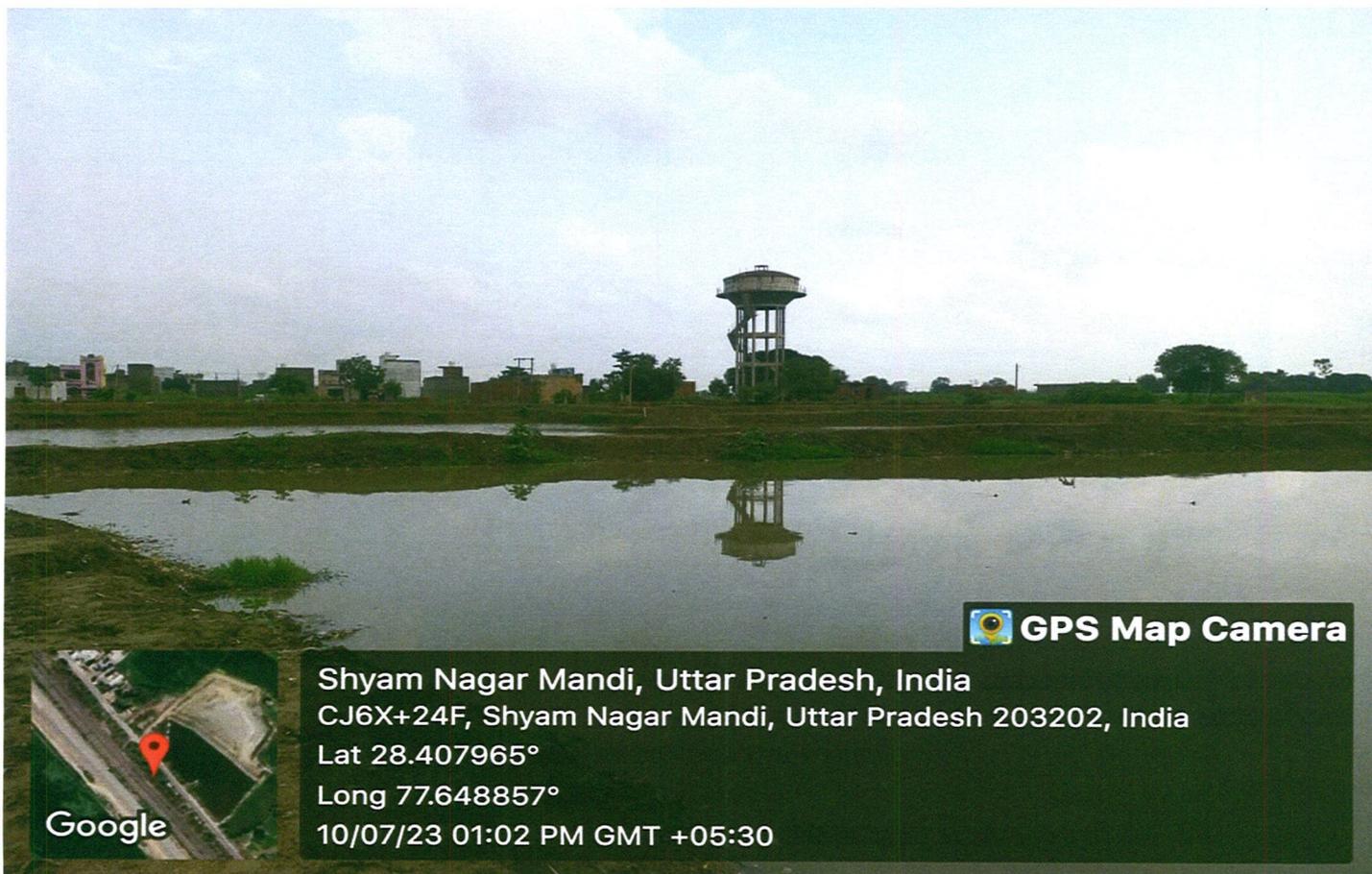
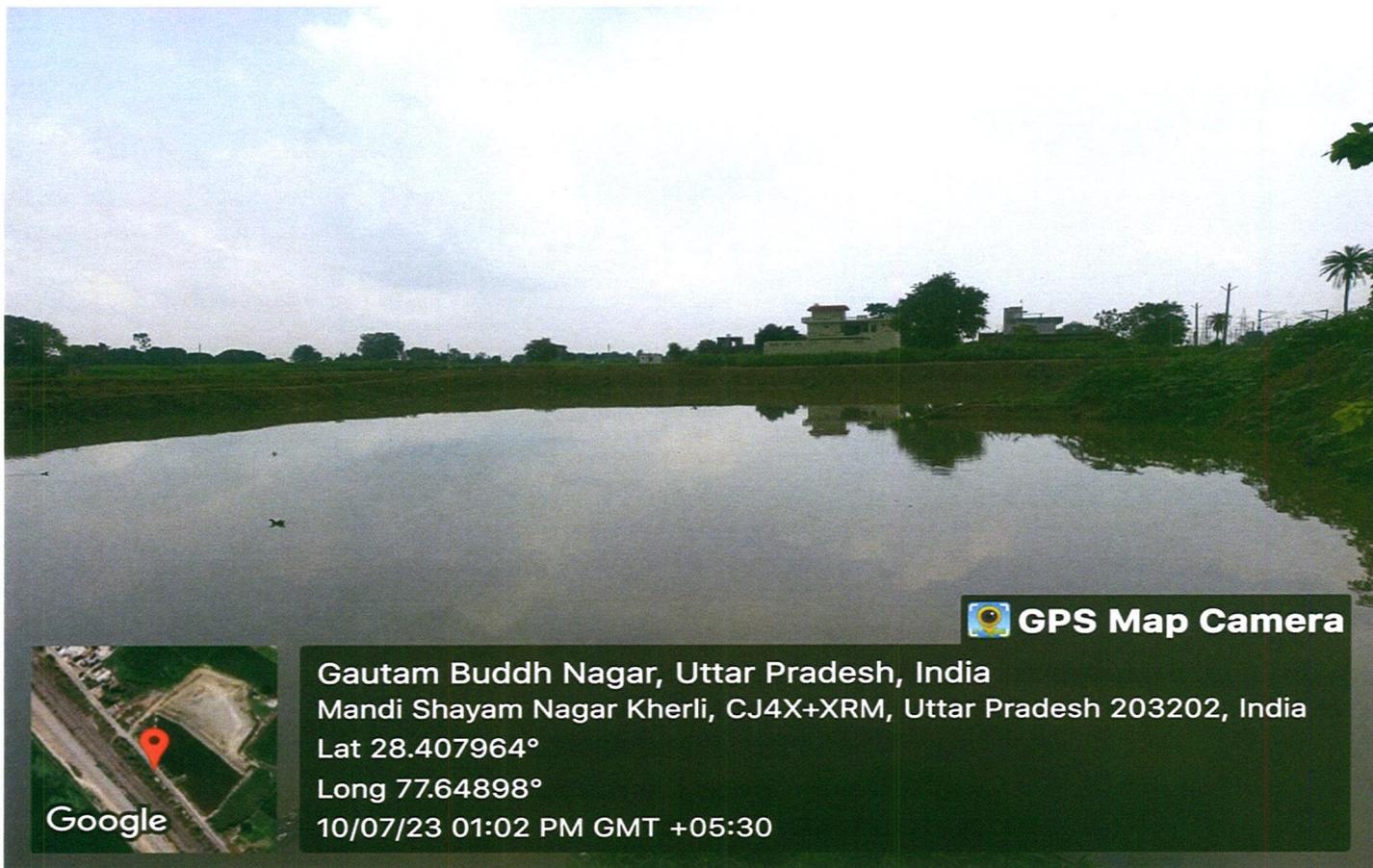
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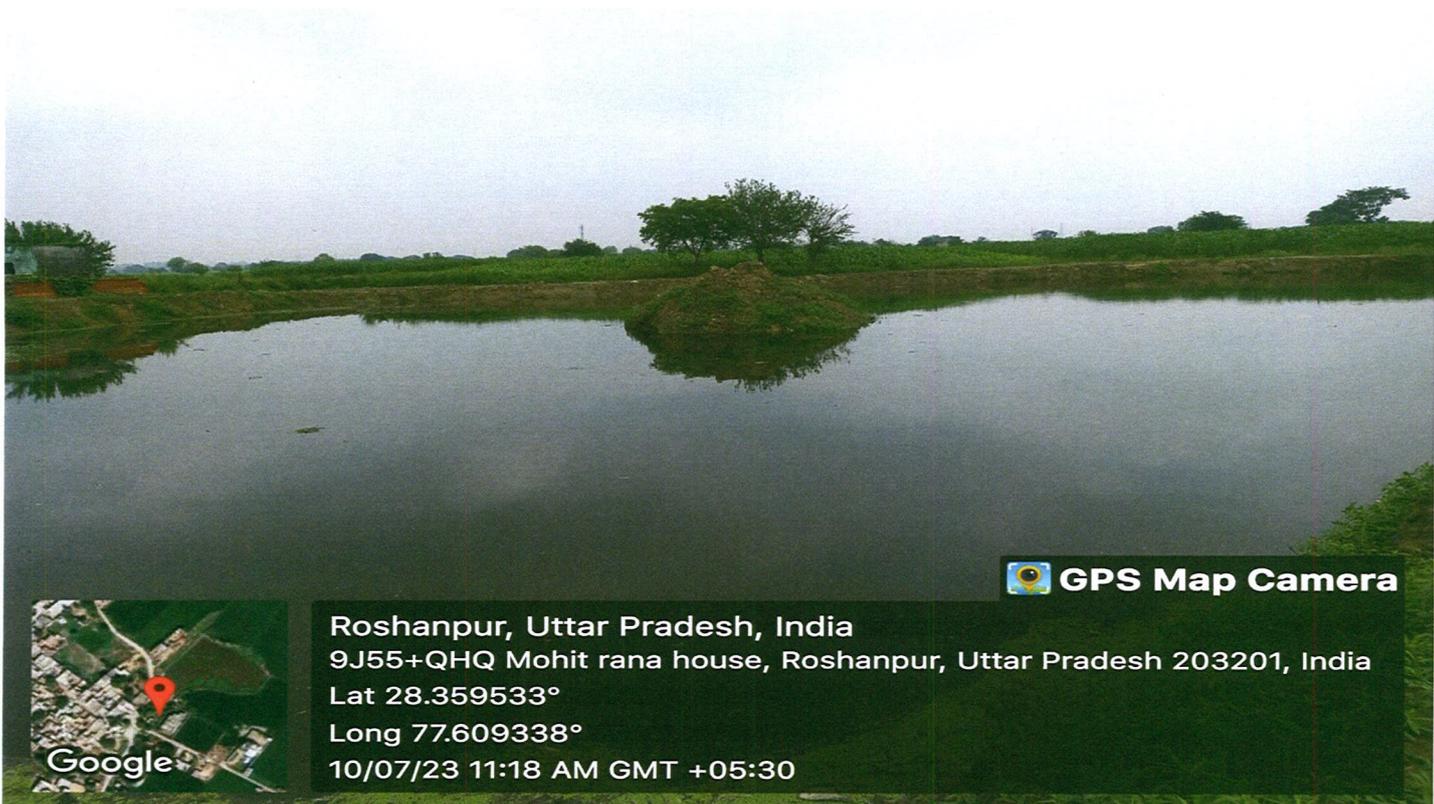
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 GMT 08:09:00 AM Saturday, 01.07.2023



GPS Map Camera

Greater Noida, UP, India
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 Lat 28.494934, Long 77.571225
 07/01/2023 01:53 PM GMT+05:30
 Note : Captured by GPS Map Camera





Chithera Village Pond

Pre Intervention Picture



Work In Progress





CHAUDHARY LAW OFFICES <chaudharylwoffices@gmail.com>

Advance service of Action taken Report/Compliance Affidavit filed on behalf of Respondent No.9/Greater NOIDA

1 message

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CHAUDHARY LAW OFFICES <chaudharylwoffices@gmail.com>

Thu, Jul 13, 2023 at 7:10 PM

To: sunil mathews <sjmathews@gmail.com>

In re: O.A. no. 177 of 2022 titled Abhist Kusum Gupta. vs. State of UP & Ors.

Dear Sir,

Enclosed please find attached the Action Taken Report/Compliance Affidavit filed for and on behalf of the Respondent No. 9/ Greater Noida Industrial Development Authority in the aforesaid matter.

Kindly acknowledge the same.

Thanks & Regards
Nishi Kant Singh
for Chaudhary Law Offices
Advocates
K-2017,(LGF)
Chittaranjan Park
New Delhi-110 019.
+91-11-41053797

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**Compliance Affidavit- GNIDA.pdf**

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